

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 414 of 1996

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S.Mukherjee, Administrative Member.

PRANAB HALDAR & ORS.

-VS-

UNION OF INDIA & ORS.

Heard on: 07.06.96.

Ordered on: 07.06.96.

O R D E R

A.K.Chatterjee, V.C.

Both Mr.A.Chakraborty, ld.counsel, for the applicant and Mr.P.Chatterjee, ld.counsel, for the respondents are present . We have heard them in full.

The applicants who are working as Assistant Yard Master in the South Eastern Railway contend that they are entitled to higher scale of pay in terms of a Circular of the Railway Board ~~but~~ the benefit of which has already been given to some similarly circumstanced applicants by an Order of ^{the} ~~Cuttack Bench of~~ this Tribunal passed in O.A. No.272 of 1991 and decided on 20th January, 1993(at A-C to the petition) against which an SLP was taken but without any success.

ld. counsel for the respondents states that ~~the~~ ^{the}

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review application to the SLP has been filed in this case and the result thereof is still pending in the Supreme Court.

Now hearing the ld.counsel for both the parties, we, however, consider it appropriate that the application be treated as a representation to the respondents particularly to the Chief Personnel Officer, S.E.Railway and we direct that the respondents shall dispose of the same within 4 months, from the date of communication of this Order, by passing a speaking order which shall be communicated to the applicants and in case the applicants are fixed in the new scale, benefit of such re-fixation in the new scale as admissible under the rules, shall be released to them within two months thereafter.

This application is thus disposed of. No order is made as to costs.

Mukherjee
(M. S. Mukherjee) 7/6
Member(A)

Adarsh
(A. K. Chatterjee)
Vice-Chairman.